

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No. 5 – IA/1030(AHM)2024  
In  
C.P.(IB)/35(AHM)2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Raj Radhe Finance Ltd Through Authorized Officer Mr.Meet .....Applicant  
Falgunbhai Shah  
V/s .....Respondent  
Jiya Eco-Products Ltd

**Order delivered on: 12/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Dhruvkumar Chauhan, Advocate  
For the Respondent :

**ORDER**  
**(Hybrid Mode)**

Learned Counsel for the applicant / RP seek time to place on record the assessment of the RP whether any assessment was carried out by the RP after receiving the forensic audit report before filing this application or before placing the forensic audit report before the CoC.

Re-list for preliminary hearing on 20.08.2024.

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**